

FIR No. 149/2018
PS Crime Branch
State v. Asif Khan
U/s 21/25/29 NDPS

10.08.2020

Fresh application received. Be registered.


Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vasu Kukreja, counsel for accused-applicant (through video conferencing)

This is second application under Section 439 CrPC for grant of bail on behalf of accused Asif Khan in case FIR No. 149/2018.

Reply is filed.

Ld. counsel for the accused-applicant submits that he does not want to press upon this application and that the same may be dismissed as withdrawn. It is ordered accordingly. **This application under Section 439 CrPC for grant of bail on behalf of accused Asif Khan in case FIR No. 149/2018 is dismissed as withdrawn.**


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
10.08.2020

FIR No.43/2018
PS Sadar Bazar
State v. Shakir
U/s 302/120B/34 IPC & 25 Arms Act

10.08.2020

Fresh application received. Be registered

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Pradeep Chaudhary, counsel for accused-applicant (through video conferencing)

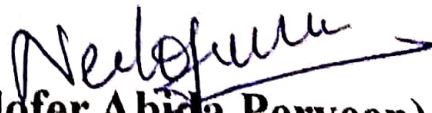
This is an application for interim bail on behalf of accused-applicant Shakir in case FIR No. 43/2018 on the ground of illness of his father.

Arguments heard on behalf of the State.

Arguments were heard in part on behalf of accused-applicant, however due to bad connectivity and poor quality of audio, arguments on behalf of accused-applicant remained inconclusive.

Let reply of IO be forwarded to the Ld. counsel for accused-applicant. Ld. counsel for accused-applicant is at liberty to forward written submissions on the email ID of the Court i.e. ndpscourt222@gmail.com.

For orders/clarifications, if any, put up on **14.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
10.08.2020

FIR No. 137/2017
PS Timarpur
State v. Happy Kapoor
U/s 302/201/120B IPC

10.08.2020

Fresh bail application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)


Sh. Iqbal Khan, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This an application under Section 439 CrPC for grant of interim bail on behalf of accused Happy Kapoor in case FIR No. 137/2017.

Reply to the bail application not filed. Let reply be filed on or before the next date of hearing. Medical documents alongwith family status be verified.

For Report and consideration, put up on **17.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
10.08.2020

FIR No. 209/2017

PS: Karol Bagh

State Vs. Madan

U/s 380/392/395/397/482/452/419/120B/34 IPC

10.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh.B. S. Chaudhary, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.


This is an application under Section 439 CrPC for grant of interim bail for a period of one month on behalf of the accused-applicant Madan in case FIR No. 209/2017 on the ground of illness of his mother.

Report is received. It is verified from Fortis Hospital that mother of the accused-applicant had telephonically consulted first with the doctor concerned and thereafter visited Fortis Hospital and was advised certain tests. There is no surgery as such advised as per report.

Ld. counsel for the accused-applicant submits that mother of the accused-applicant is not hospitalized as there is no one in the family to take her to the hospital and to get her admitted and that she requires very urgent surgery.

Let family status of the of accused-applicant be verified. Report be also obtained from Fortis Hospital if any surgery of the mother of accused-applicant is advised.

For report and consideration, put up on 14.08.2020.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
10.08.2020

FIR No. 245/2018
PS: Nabi Karim
State Vs. Parveen Kumar @ Pummy
U/s 302 IPC

10.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh. Naveen Gaur, Counsel for accused-applicant (through video conferencing)

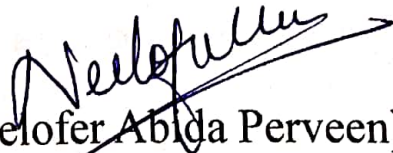
Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Parveen Kumar @ Pummy in case FIR No. 245/18 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi due to outbreak of covid-19 pandemic.

Reply to the bail application not filed. Reply be filed alongwith previous involvement report on or before next date of hearing.

Let custody certificate and conduct report of the accused-applicant Parveen Kumar @ Pummy be also called for from Jail Superintendent.

For report and consideration, put up on **18.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
10.08.2020

FIR No. 91/2018

PS: Kotwali

State Vs. Alam

U/s 302/392/397/34 IPC

10.08.2020

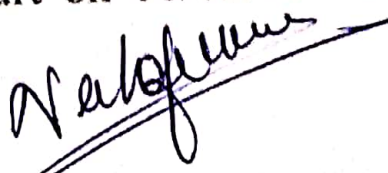
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Hearing conducted through Video Conferencing.

This is a handwritten application for grant of bail on behalf of accused Alam received from Jail Superintendent in case FIR No. 91/2018.

In the application, accused-applicant has contended that he has been falsely implicated in the present case. That nothing was recovered from his possession. That witnesses have been planted by the police against him. That he is in custody since 15.06.2018. That due to his incarceration, his family is facing financial hardship particularly his school going minor children. That he has come to know from his friend that his household articles have been stolen at his native place in Bihar.

Ld. Addl. PP on the other had submits that the accused Alam was actively involved in the offence. That case pertains to robbery of Rs. 18 lacs from a shop by four armed persons. That after scrutiny of call details of mobile phone of Md. Alam, the location of his mobile phone is found near the place of occurrence and he was also found in regular touch with main accused. That two other co-accused persons have been arrested in this case on 28/06/18 and supplementary chargesheet against both accused has been filed in the court on 06/09/18. That the accused Md.




Alam is a native of Uttar Pradesh and there is strong possibility of his violating bail conditions, if released on bail. That accused-applicant does not have clean antecedents. That complainant is yet to be examined by the prosecution and there is every possibility that he may extend threat to the complainant and other witnesses of the case. That there is every apprehension that he may indulge in similar offences. That accused does not have clean antecedents and is involved in other criminal cases besides the present case.

Heard.

Case of the prosecution is that on 03.04.18 complainant Sh. Anil Kumar s/o Sh. Raghubir Singh R/o H.No. 249, Gali no. 2, Jain Nagar, Begum Pur, Delhi made a complaint that three young men armed with Desi Katta entered into his office i.e. shop no-503, 11nd floor, Old Lajpat Rai Market and robbed Rs. 18 lacs along with bank Passbook etc, at the point of Desi Katta and escaped from the spot upon which the present FIR No. 91/18 u/s 342/392/397/34 IPC & 25/27 Arms Act came to be registered at P.S. Kotwali and during the course of investigation accused namely Mohsin Alam, Sarfaraaz Alam, Kashim, Amaan, Hashim, and Sachin were arrested in this case and out of the robbed amount Rs. 1370000 with weapon of offence were recovered from their possession. One Desi Katta and 8 live cartridges from accused Kashim and one Desi Katta and 2 live cartridges from accused Sachin was recovered. The accused applicant is also charged alongwith co-accused for the offence under section 397IPC, he is also touted to be one of the gun wielding robbers.

Neelguru

In such facts and circumstances, as the accused -applicant is charged under section 397IPC, as out of the robbed amount of Rs. 18 lacs, Rs. 13 lacs odd were recovered as per the disclosures made by the accused besides arms and ammunition, as the complainant is yet to be examined, and as the accused-applicant does not have clean antecedents, at this stage, it is not a fit case to grant bail to the accused-applicant Alam in case FIR No.91/2018. The present application for grant of bail is hereby dismissed.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
10.08.2020

FIR No. 43/2018
PS: Sadar Bazar
State Vs. Shahrukh @ Tanna
U/s 302/34/120B IPC and 25 of Arms Act

10.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

None for accused-applicant.

Hearing conducted through Video Conferencing.

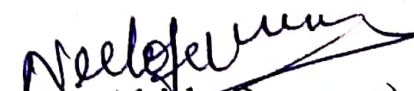
This is an application under Section 439 CrPC for grant of interim bail on behalf of the accused-applicant Shahrukh @ Tanna in case FIR No. 43/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons on Delhi due to out break of covid-19 pandemic.

Ld. counsel for accused when contacted on phone for webex hearing, Ld. counsel submits that due to connectivity issue he is unable to attend hearing through Webex.

Reply to the bail application not filed. Reply be filed alongwith previous involvement report on or before next date of hearing.

Let custody certificate and conduct report of the accused-applicant Shahrukh @ Tanna be also called for from Jail Superintendent.

For report and consideration, put up on **19.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
10.08.2020